

MR. DEPUTY SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

SHRI YASHWANTRAO PATIL : Sir, I introduce the Bill.

15.51. hrs

CATTLE INSURANCE SCHEME BILL\*

by Shri Yashwantrao Patil

[English]

SHRI YASHWANTRAO PATIL (Ahmednagar): Sir, I beg to move for leave to introduce a Bill to provide for cattle insurance in the country and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for cattle insurance in the country and for matters connected therewith".

*The motion was adopted.*

SHRI YASHWANTRAO PATIL: Sir, I introduce the Bill.

15.51 1/2 hrs.

FARMERS' CREDIT SCHEME BILL\*

by Shri Yashwantrao Patil

[English]

SHRI YASHWANTRAO PATIL (Ahmednagar): Sir, I beg to move for leave to introduce a Bill to provide for credit facilities to farmers through banks.

MR. DEPUTY SPEAKER: The ques-

tion is:

"That leave be granted to introduce a Bill to provide for credit facilities to farmers through banks.

*The motion was adopted.*

SHRI YASHWANTARAO PATIL: Sir, I introduce the Bill.

15.52 hrs

DEPOSITE INSURANCE AND CREDIT GUARANTEE CORPORATION (AMENDMENT) BILL\* (Amendment of Section 16) by Shri Ram Naik:

[English]

SHRI RAM NAIK (Bombay North): Sir, I beg to move for leave to introduce a Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961".

*The Motion was adopted*

SHRI RAM NAIK: Sir, I introduce the Bill.

15.52 1/2 hrs

SCHEDULED CASTES AND SCHEDULED TRIBES (RESERVATION OF VACANCIES IN POSTS AND SERVICES) BILL\* BY SHRI RAM VILAS PASWAN

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Sir, I beg to move for leave to introduce a Bill to provide for reservation of vacancies for the Members of Scheduled Castes and Scheduled Tribes in post and Services under the control of the Government of India or of a state and in all statutory authorities and autonomous bodies receiving monies from the Government of India or of a state

and for matters connected therewith or incidental thereto.

[English]

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for reservation of vacancies for the members of Scheduled Castes and Scheduled Tribes in posts and services under the control of the Government of India or of a State and in all statutory authorities and autonomous bodies receiving moneys from the Government of India or of a state and for matters connected therewith or incidental thereto."

*The motion was adopted*

SHRI RAM VILAS PASWAN : Sir, I introduce the Bill.

15.53 hrs

CONSTITUTION (AMENDMENT) BILL\*  
(AMENDMENT OF ARTICLES 84 AND  
173)

by Dr. B.G. Jawala

[English]

DR. B.G. JAWALI (Gulbarga): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India"

*The motion was adopted.*

DR. B.G. JAWALI: Sir, I introduce the Bill.

✓ RAILWAY PROTECTION FORCE  
(AMENDMENT) BILL  
(Substitution of new long title for long title,  
etc.)

By Shri Basudeb Acharia  
(CONTD.)

[English]

MR. DEPUTY SPEAKER: We will now take up further consideration of the following motion moved by Shri Basudeb Acharia on the 27th November, 1992, namely:-

"That the Bill further to amend the Railway Protection Force Act, 1957, be taken into consideration."

Shri Sriballav Panigrahi may please continue his speech.

SHRI SRIBALLAV PANIGRAHI (Deogarh) : MR. Deputy-Speaker, last time I was on my legs when this Railway Protection Force (Amendment) Bill, 1991 was being discussed. It was brought forward to consider an Amendment to the Railway Protection Force Act, 1957.

In 1985 there was a provision, which was also sought to be amended. Anyway, this Bill distinctly has two aspects viz. first, with regard to the formation of Association and subsequently its recognition etc.; second, is about delegation of some powers to the RPF enabling them to investigate into crimes etc. There cannot be any dispute with regard to the second aspect. (*Interruptions*)

SHRI BHOGENDRA JHA (Madhubani): Sir, I am guilty of not introducing my Bills. I have to introduce two Bills.

MR. DEPUTY-SPEAKER: Let him complete, then you can introduce your Bills.

SHRI SRIBALLAV PANIGRAHI : So, Sir, the RPF has been assigned the job of protecting the railway property and dealing with crimes relating to that.

The RPF is under the exclusive control